

Report of Referee about Durand Semi-Final Match

2429. SHRI AJIT BAG : Will the Minister of SPORTS be pleased to state:

(a) what was the report of the referee submitted to the Durand Committee about the semi-final match of East Bengal and JCT Mills on 7 February, 1983;

(b) the reasons for not accepting the report;

(c) was it not preplanned; and

(d) if not, the findings of the Government?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) The substance of the referee's report to the Secretary, Durand Football Tournament was that he was forced to abandon the match in the 13th minute of the second half due to the invading of the playing field by a mob of spectators—some of them assaulting the referee and other sports officials supervising the game.

(b) and (c). The Durand Football Tournament Committee has stated that the report submitted by the referee was accepted by the tournament authorities and that the disturbance was not preplanned.

(d) Government is not concerned with the conduct of the tournament.

Proposals for Utilisations of Asiad Facilities

2430. SHRI MADAVRAO SCINDIA: Will the Minister of SPORTS be pleased to state:

(a) whether it is a fact that the Government have received a number of proposals for the future utilisation of Asiad facilities; and

(b) if so, the details thereof and the Governments reaction in that regard?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH): (a) Yes, Sir.

(b) The suggestions include utilisation of the facilities through a company or a society. The Government agree that satis-

factory arrangements have to be made for the proper future use of the facilities.

Unauthorised Construction of Third Storeys by Allottees of DDA (LIG) Flats in Rajouri Garden

2431. SHRI T. M. SAWANT: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that some allottees of DDA (LIG) flats in Rajouri Garden (double storeys) have constructed another unit as third storey at the terrace without the permission from the authorities concerned;

(b) if so, whether the structure of the said flats was primarily constructed for double storeys only;

(c) if so, whether Government propose to demolish the un-authorised units constructed at the terrace in near future; and

(d) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) (a) Yes, Sir.

(b) Yes, Sir.

(c) and (d). The DDA has reported that whenever such cases are detected, notices are issued and action under Section 30 of the Delhi Development Act, 1957 initiated. Orders of demolition are passed after completion of these formalities.

दिल्ली दुग्ध योजना की दुग्ध वितरण प्रणाली

2432. श्री त्रिलोक चन्द :

श्री के० ए० राजन :

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली दुग्ध योजना ने दुग्ध वितरण प्रणाली किस प्रकार से क्रियान्वित की है ;